

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 106

IA(IBC)/838(CH)2024
&
C.P. (IB)/283(CH)2022

IN THE MATTER OF:

Indian Bank

...

Petitioner

Versus

Sh. Narinder Kumar

...

Respondent

Under Section: 95(1) and 99 IBC 2016

Order delivered on 25.04.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

For the RP

: Mr. DP Garg, Advocate with Vivek Bansal,
RP in person.

ORDER

Heard the submissions made by the RP as well as counsel for the RP. In the interest of justice and fair play, let the next date of hearing be specifically communicated by RP to the guarantor in the matter. Let affidavit of service be filed at least one week before the next date of hearing.

Let the matter be posted after two weeks.

Let the matter be posted to 28.05.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**